

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 476 OF 2016 IN  
DFR NO. 2280 OF 2016**

**Dated : 6<sup>th</sup> October, 2016**

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J.Kapoor, Technical Member**

**In the matter of:**

**Maharashtra Veej Grahak Sangatana  
Vs.**

**.... Appellant(s)**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Soumik Ghosal  
Mr. Devender Singh

Counsel for the Respondents (s) : Mr. Buddy A. Ranganadhan  
Mr. D.V. Raghu Vamsy for R-1  
Mr. Hasan Murtaza for R-2  
Mr. Ramni Taneja for R-3

**ORDER**

**IA NO. 476 OF 2016  
(For leave to file the appeal)**

Learned counsel for Respondent Nos. 1 and 3 state that they have not received copy of the appeal paper book and the interim applications.

Learned counsel for the appellant is directed to serve a copy of the appeal paper book together with interim applications on the learned counsel for Respondent Nos. 1 and 3.

Learned counsel for Respondent No.2 states that he is filing reply today in the Registry. He may file the same after serving copy on the other side. Learned counsel for the Appellant may file rejoinder to the reply filed by Respondent No.2 on or before 21.10.2016 after serving copy on the other side.

List the matter on **27.10.2016.**

**(I.J.Kapoor )**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai )**  
**Chairperson**